## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 353 OF 2017 &</u> IA NOS. 881, 880, 882 AND 883 OF 2017

Dated: 15<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GTL Infrastructure Ltd. & Anr. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Sudhakar Deshmukh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Nikita Chaukes for R-2

## **ORDER**

I.A. No. 880 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

We are informed that other appeals being Appeal No. 337 of 2016 and batch of matters involving similar issues have already been admitted by this Tribunal. Therefore, Admit. The interim order passed on 12.09.2017 in Appeal No. 337 of 2016 and batch of matters shall apply to this case also.

List the matter for directions on <u>12.12.2017</u>. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson